

Or. No. 1

copy of 1 order
on 20.12.02 along with
copy of 2. But
to all resp'ts.
copy of said order
handed over to
counsel for both
sides.

DB
10.1.03
SO

Order No.1 dated 20.12.2002

Heard Shri B.Mohapatra, Advocate for the Applicant and Shri R.C.Rath, Addl.Standing Counsel for the Railways (on whom a copy of O.A. has already been served).

The Applicant, a retired C.R.S. has filed the present O.A. under Section 19 of the A.T.Act, 1985, wherein he has pointed out that during his service, several of his juniors, details of whom have been given out in the O.A. superseded him, illegally. It is the case of the Applicant that each time junior superseded him (and persons placed like him) the authorities were pointed out the lapse, not only through representation but by filing Writ Applications/O.A.s. But no heed were paid to their grievances

In the aforesaid circumstances, without entertaining this O.A., I direct the Respondent, to treat the present O.A. to be a representation of the Applicant (made to them) and redress the grievances of the Applicant (through a reasoned and speaking order) as due and admissible under the Rules, within a period of three months from the date of receipt of copies of this order and intimate the decision thereon to the Applicant within a period of fifteen days thereafter.

This O.A., with the above observation and direction is disposed of at the stage of admission itself. No costs.

Send copies of this order, along with copies of the O.A. to Respondents and free copies of this order be handed over to the counsels of both sides.

MEMBER (JUDICIAL)